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Title: The Minister of Panchayati Raj, Minister of Youth Affairs and Sports and Minister of Development of North Eastern Region laid a statement regarding status of implementation of recommendations contained in the 21st Report of Standing Committee on Rural Development on Demands for Grants (2006-07), pertaining to the Ministry of Panchayati Raj.

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): I beg to lay this Statement on the status of implementation of recommendations contained in the Twenty-First Report (14th Lok Sabha) of the Standing Committee on the Rural Development in pursuance of the direction 73A of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin-Part-II dated September 1, 2004.

The Twenty-First Report of the Standing Committee on Rural Development (14th Lok Sabha) was presented to the Lok Sabha on 18.5.2006. The report relates to examination of Demands for Grants of Ministry of Panchayati Raj for the year 2006-2007.

Action taken statements on the recommendations/observations contained in the report of the Committee had been sent to the Standing Committee on Rural Development in December, 2006.

There are 35 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertained to allocation and utilization during 9^l and 10^l Plans, Panchayati Raj and National Common Minimum Programme(NCMP), Training of elected representatives and officials of PRIs, Devolution of funds, functions and functionaries, Role of Ministry in the Bharat Nirman Programme, constitution of DPCs, Strategy for the Eleventh Plan and allocation to Panchayats by Twelfth Finance Commission. Further, the scheme-wise analysis of Panchayat

* Laid on the Table and also Placed in Library See No. LT 7782/2007

Development & Training, Backward Regions Grant Fund, Rashtriya Gram Swaraj Yojana, Panchayat Empowerment Incentive Scheme.

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

12.07 Â¼ hrs.